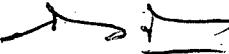


1995

Hon'ble Mr. A. K. Sinha, Member (J)
Hon'ble Mr. K. D. Saha, Member (A)

Nobody appears. The case is adjourned to
12.1.1996 for admission.

MPS.


(K.D.Saha)
Member (A)


(A.K.Sinha)
Member (J)

2/12.01.96

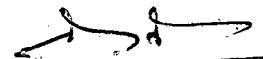
Hon'ble Mr. K.D.Saha, Member (A)

Adjourned to 07.02.1996 for admission.

SKJ

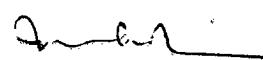
3. / 7.2.96.

Hon'ble Mr. N. Sahu, Member (A)


(K.D.Saha)
Member (A)

Adjourned to 26.3.96 for admission.

/CBS/


(N.Sahu)
Member (A)

4
26/3/96.

Shri M. L. Paswan, Registrar P/C
Since the Division Bench is not
available at present. Let this case be
adjourned sine die till the Division
Bench is available.


Registrar P/C

5./ 30.9.96.

Shri T.B. Singh, the counsel for the applicant.

Shri B.N. Yadav, the counsel for the respondents,
State of Bihar.

Receipt of Notice
filed on behalf of
the Govt. of Bihar and
State of Bihar
Respondent filed kept
in file 'C' and
Replies, for the file
to the respondents
filed
Mr. K. D.
4/10/96/CBS/

Heard. Admit. Issue notices to the respondents to file Written Statement within four weeks. Rejoinder, if any, may be filed within two weeks thereafter. List this case on 27.11.96 before the Registrar for completion of pleadings.

→
(K.D. Saha)
Member (A)

(V.N. Mehrotra)
Vice-chairman

6/6.12.1996

None for the applicant. Mr. B.N. Yadav, appears for the State of Bihar. W/s has not been filed. Put up on 6.1.1997 for filing W/s.

MPS.

(M. L. Paswan)
Registrar I/c

7/6.1.1997

None for the applicant. Notices have been issued to the respondents. W/s has not been filed. Put up on 18.2.1997 for filing W/s.

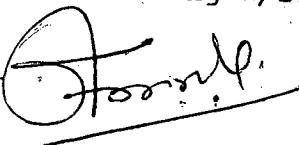
MPS.

(M. L. Paswan)
Registrar I/c

8/18.2.1997

None for the parties. W/s has not been filed as yet. Put up on 14.3.1997 for filing W/s.

W/s filed on behalf of the Respondent 1.
M/S
7/3/97

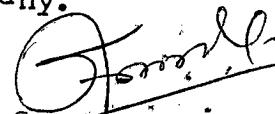


(S.P.Sinha)
Dy.Registrar I/c

9/17.3.1997

None for the parties. W/s has been filed on behalf of the respondent no. 1. No W/s has yet been filed on behalf of the respondents no. 2 to 5. Put up on 28.4.1997 for filing W/s on behalf of the respondents no. 2 to 5 and rejoinder, if any.

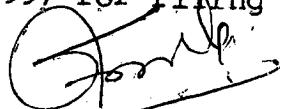
M/S.


(S.P.Sinha)
Dy.Registrar I/c

10/28.4.1997

None for the applicant. Shri B.N. Yadav, learned counsel appears for the Respondents State Bihar. The learned counsel prays for further time to file W/s on behalf of the respondent no. 2 to 5. Prayer allowed. Put up on 14.5.1997 for filing W/s as a last chance.

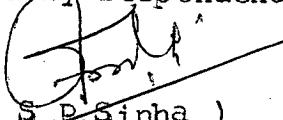
M/S.


(S.P.Sinha)
Dy.Registrar I/c

11/14.5.1997

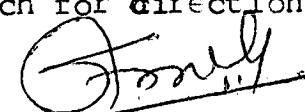
None for the applicant. Shri B.N. Yadav, learned counsel appears for the respondents State of Bihar. The learned counsel for the respondents submits that he will file W/s latest by 2.7.1997. In view of the submission let it be listed on 2.7.1997 for filing W/s as a last chance. In the meantime, the applicant may file rejoinder to the W/s already filed by respondent no. 1.

M/S.


(S.P.Sinha)
Dy.Registrar I/c

12/2.7.1997

None for the applicant. Shri B.N.Yadav, learned counsel appears for the respondents State of Bihar. W/s has been filed on behalf of the respondent no. 1, Union of India. No W/s has yet been filed on behalf of the remaining respondents though sufficient time was given therefore. In the circumstances, let this case be listed before the Hon'ble Bench for direction on 28.7.1997.



(S.P.Sinha)
Dy.Registrar I/c

MPS.

13/28.07.97

Shri B.N.Yadav, Standing Counsel for the State of Bihar.

The learned Standing Counsel for the State of Bihar prays for three weeks time to file reply. Allowed. Rejoinder may be filed within two weeks thereafter.

List on 10.09.1997 for direction.



(V.N.Mehrotra)
Vice-Chairman

SKJ

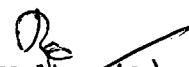
14/10.09.97

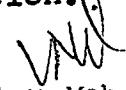
Shri B.N.Yadav, Standing Counsel for the State of Bihar.

The learned Standing Counsel for the State of Bihar is allowed three weeks time to file W/s. Rejoinder may be filed within two weeks thereafter.

List on 17.11.1997 for direction.

SKJ


(R.K.Ahooja)
Member (A)


(V.N.Mehrotra)
Vice-Chairman

15. 17.11.97. Shri B.N. YadaV, the counsel for State of Bihar

respondents.

W/S has been filed on behalf of the State of Bihar respondents. The other respondents have not filed W/S so far. Three weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 27.1.98 for direction.

/CBS/


(R.K. Ahooja)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

O.A.: 716/95

Shri B.N.Yadav, Standing Counsel for the State.
16/27.01.98 W/s not filed on behalf of other respondents
apart from the State of Bihar.Three weeks further
time is allowed for the same. Rejoinder if any, may
be filed within two weeks thereafter.

List on 01.04.1998, for direction.

SKJ

V.N.
(V.N. Mehrotra)
Vice-Chairman

17/01.04.98 Shri Brajesh Yadav, learned counsel for the State.
W/s not filed so far. Four weeks further
time is allowed for the same. Rejoinder, if any, may
be filed within three weeks thereafter. List on
02.07.1998 for direction.

SKJ

L.R.K.P.
(L.R.K. Prasad)
Member (A)

V.N.
(V.N. Mehrotra)
Vice-Chairman

18./ 2.7.98. None for the applicant.

Shri B.N. Yadav, the counsel for the State of
Bihar respondents.

W/S not filed so far. Four weeks further time is
allowed for the same. Rejoinder may be filed within two
weeks thereafter. List it on 21.8.98 for direction.

/CBS/

L.R.K.P.
(L.R.K. Prasad)
Member (A)

19./ 21.8.98. W/S has not been filed so far on behalf of the
respondents. Four weeks further time is allowed for the same.
Rejoinder may be filed within three weeks thereafter. List
it on 17.11.98 for direction.

/CBS/

L.R.K.P.
(L.R.K. Prasad)
Member (A)

V.N.
(V.N. Mehrotra)
Vice-chairman

20/17.11.98 List on 11.02.1999 for hearing.

SKJ

L.J.
(Lakshman Jha)
Member (J)

L.R.K.P.
(L.R.K. Prasad)
Member (A)

21/11.2.1999

List it for hearing on 28.4.1999.

MES.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

22/28.4.1999

For want of time, list it for hearing
on 20.7.1999.

MES.

(L. Hmingliana)
Member (A)

(S. Narayan)
Vice-Chairman

23/20.7.99

None for the parties.

List it for hearing on 23.8.99

AKJ

(L. HMINGLIANA)
MEMBER (A)

(L. JHA)
MEMBER (J)

24./ 23.8.99.

For want of time, list it on 21.9.99 for hearing.

/CBS/

(L. HMINGLIANA)
MEMBER (A)

(S. NARAYAN)
VICE-CHAIRMAN

25/21.09.99

For want of time, the hearing is adjourned
to 05.11.1999.

SKJ

(L. Hmingliana)
Member (A)

(S. Narayan)
Vice-Chairman

26/05.11.99

For want of time, the hearing is adjourned
to 21.12.1999.

SKJ

(L. Hmingliana)
Member (A)

(S. Narayan)
Vice-Chairman

27/21.12.99 For want of time, the hearing is adjourned to 20.01.2000.

SKJ

(L.Hmingliana)
Member (A)

Sgn
(S.Narayan)
Vice-Chairman

28/20.1.2000 None for the parties.

List it for hearing on 18.2.2000.

MHS.

LJ
(Lakshman Jha)
Member (J)

L.R.K.P
(L.R.K. Prasad)
Member (A)

28

28.2.2000

CM

List it for hearing on 10.3.2000.

LJ
(L.Jha)
Member (J)

L.R.K.P
(L.R.K. Prasad)
Member (A)

30/10.3.2000

None for the parties.

List it for hearing on 10.4.2000

AKJ

LJ
(L.JHA)
MEMBER (J)

L.R.K.P
(L.R.K. PRASAD)
MEMBER (A)

31/10.4.2000

None for the applicant.

Shri B.N. Yadav, counsel for State of Bihar.

List it for hearing on 30.5.2000.

SRK/

LH
(L.Hmingliana)
Member (A)

LJ
(Lakshman Jha)
Member (J)

32/30.5.2000. Sh. T.B.Singh, counsel for the applicant.
Sh. B.N.Yadav, counsel for State of Bihar.
Sh. H.P.Singh, ASC, for the respondents.
On the request made by counsel for the applicant, list it for hearing on 3.7.2000

AKJ

(L.HMINGLIANA)
MEMBER(A)

AKJ
(L.JHA)
MEMBER(J)

33
3.7.2000

CN

None appears on behalf of the applicant.

List this case on 7.7.2000. If nobody appears on behalf of the applicant on that date, the case will be dismissed for default.

AKJ
(L.R.K.Prasad)
Member (A)

Sury
(S.Narayan)
vice-Chairman

34./ 7.7.2000.
Shri H.P. Singh, Addl. Standing Counsel for UOI
None appears on behalf of the applicant. Shri B.N. Yadav,
Yadav, the counsel for the State of Bihar is, of course,
present. In view of the earlier order dated 3.7.2000
this OA is dismissed for default.

/CBS/

AKJ
(L.R.K. PRASAD)
MEMBER (A)

Sury
(S. NARAYAN)
VICE-CHAIRMAN